

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.3922/Del/2018  
Assessment Year : 2014-15**

<b>M/s Select Infrastructure Private Limited, A-3, District Centre, Saket, New Delhi-110017 PAN : AAGCS8781D (Appellant)</b>	<b>Vs.</b>	<b>Addl.CIT, Special Range-8, Room No.199A, C.R. Building New Delhi  (Respondent)</b>
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**ITA No.3979/Del/2018  
Assessment Year : 2014-15**

<b>Addl.CIT, Special Range-8, Room No.199A, C.R. Building New Delhi  (Appellant)</b>	<b>Vs.</b>	<b>M/s Select Infrastructure Private Limited, A-3, District Centre, Saket, New Delhi-110017 PAN : AAGCS8781D  (Respondent)</b>
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Appellant by : Ms. Manisha Sharma, Adv.  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **10.02.2021**  
Date of pronouncement : **10.02.2021**

**ORDER****PER G.S. PANNU, VP :**

These appeals by the assessee as well as by the Revenue for the assessment year 2014-15 are directed against the order of learned CIT(A)-28, New Delhi, dated 16.03.2018.

2. The learned counsel for the assessee, vide its letter dated 04.02.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee and appeal of the Revenue are dismissed.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 10<sup>th</sup> February, 2021.

**Sd/-**

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

*Shekhar*

**Sd/-**

**(G.S. PANNU)**  
**VICE PRESIDENT**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi